

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

First Refresher Course for the Civil Judges Class II from 2014 Batch

From 27.02.2017 to 04.03.2017

DATE/ DAY	9.45 am to 10.00 am	10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am		SESSION – III 12.00 noon to 1.15 pm		SESSION – IV 2.00 pm to 3.00 pm		SESSION – V 3.15 pm to 4.30 pm	SESSION – VI 4.30 pm to 5.30 pm
27.02.2017 (Monday)	Inauguration of the Course	Feedback from participants, identifying problems and their need assessment – By Officers of the Academy	Key issues relating to Hindu Succession Act, 1956 Contd... – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	T E A B R E A K	Key issues relating to Hindu Succession Act, 1956 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	L U N C H B R E A K	Key issues relating to adjournments under Order 17 C.P.C., & expeditious trial of civil cases – By Shri Kapil Mehta, OSD, MPSJA	T E A B R E A K	Key issues relating to adjournments under Section 309 Cr. P. C. and expeditious trial of criminal cases – By Shri Kapil Mehta, OSD, MPSJA	Law relating to temporary injunction and breach thereof – By Shri Kapil Mehta, OSD, MPSJA
DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.15 pm		SESSION – IV 2.00 pm to 3.00 pm		SESSION – V 3.15 pm to 4.30 pm		SESSION – VI 4.30 pm to 5.30 pm	
28.02.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Key issues relating to Court Fees and Suits Valuation Contd..... – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Key issues relating to Court Fees and Suits Valuation – By Sanjeev Kalgaonkar, Director Incharge, MPSJA		Presentation and group discussion by the participants <i>i. ADR Mechanism</i> <i>ii. Amendment of pleadings</i> <i>iii. Death of a party</i> Moderated by – Officers of the Academy		Execution proceedings in civil cases Contd... – By Shri Kapil Mehta, OSD, MPSJA		Execution proceedings in civil cases – By Shri Kapil Mehta, OSD, MPSJA	
01.03.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Key issues relating to Registration Act, 1908 & Stamp Act, 1899 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Recording of evidence & trial and examination of witness – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Presentation and group discussion by the participants <i>i. Withdrawal & compromise</i> <i>ii. Commission for local investigation</i> <i>iii. Suits by indigent persons</i> Moderated by – Officers of the Academy	Marshalling & Appreciation of Evidence Contd.... – By Shri Kapil Mehta, OSD, MPSJA	Marshalling & Appreciation of Evidence – By Shri Kapil Mehta, OSD, MPSJA				

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02.03.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Primary, secondary & electronic evidence – Admissibility and proof of document – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Issuance and service of process in criminal cases and coercive means to secure attendance of accused persons/witnesses: Key issues – By Shri Kapil Mehta, OSD, MPSJA	Presentation and group discussion by the participants <i>i. Discovery of facts u/s 27 Evidence Act</i> <i>ii. Law relating to Cognizance</i> <i>iii. Sentencing policy & grant of benefit u/s Probation of Offenders Act</i> Moderated by – Shri S. N. Khare, former District Judge	Discussion on procedure relating to trial by Magistrate: (i) Warrant Trial (ii) Summons Trial (iii) Summary Trial – By Shri S. N. Khare, Former District Judge	Discussion on issues relating to arrest, remand and bail – By Shri Kapil Mehta, OSD, MPSJA
03.03.2017 (Friday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on cognizance upon police report & complaint and key issues relating to private complaint – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Common errors in judicial work (Civil & Criminal) – By Shri Rajesh Gupta, District Judge (Inspection & Vig.) High Court of M.P. Jabalpur	Key issues relating to Negotiable Instruments Act, 1881 Contd.... – By Shri Kapil Mehta, OSD, MPSJA	Key issues relating to Negotiable Instruments Act, 1881 – By Shri Kapil Mehta, OSD, MPSJA	Speedy trial of cases and expeditious disposal of interim applications in civil matters – By Shri Kapil Mehta, OSD, MPSJA
04.03.2017 (Saturday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Protection of Women from Domestic Violence Act, 2005 & recording of statements/confession u/s 164 Cr. P.C. in the light of recent amended provisions Contd... – By Shri Kapil Mehta, OSD, MPSJA	Protection of Women from Domestic Violence Act, 2005 & recording of statements/confession u/s 164 Cr. P.C. in the light of recent amended provisions – By Shri Kapil Mehta, OSD, MPSJA	Issues relating to M.P. Civil Services (Conduct) Rules, 1965 relating to Judges of District Judiciary & Dos & Don'ts of a Judge – Vigilance perspective – By Shri Satyendra K. Singh Principal Reg. (Vig.) High Court of M.P. Jabalpur	Key issues relating to Indian Forest Act, 1927 & Wild Life (Protection) Act, 1972 M.P. Govansh Vadh Pratisedh Adhinyam, 2004 and its Rules & Prevention of Cruelty to Animals Act, 1960 – Offences and Trial – By Shri Kapil Mehta, OSD, MPSJA	Discussion on Art of writing judgment <i>Followed by valedictory session</i> – By Officers of the Academy

- Note: (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE

